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स्रभी ऐसा भी है कि हमारी जो मैन पात्रर है, अनुष्य बल है उसका उपयोग, उसका यूब ग्रन्छी तरह से कैसे करें। इस पर हमारे देश की ग्रर्थव्यवस्था निर्भर है 🖟 उपलभाध्यक्ष महोदया, मैं जरूर कहता हुं कि ऋदिवासी क्षेत्री में रोजगार के बारे हे ध्यान देना बहुत जरूरी है । ग्रौर उसको प्रोयो।रेटी देनी चाहिए । मैं जरूर उम्मीद रखश हूं कि हमारे जो इषि मंती जाखड़ साहबेहैं वे इस पर जरूर ध्यान देंगे।

द्सरी बात जो माननीय सरला 5.00 PM माहेश्वरी जी ने उटाई है कि भूख से संबंधित रोगों से लोगों के इलाज के लिए पर्याप्त राहत शरू किये जायें, यह भी ग्र^{क्}छी बात उन्होंने उठाई है। भूख से पीड़ित लोगों में जो रोग होते हैं, जो डिजीजिज होती हैं, उनका भी संशोधन होना बहुत जरूरी है। हमारे देश में बद्भत सारे रोग ऐसे हैं, जो डेफिशेंसी श्राफ न्युट्रिएट्स की वजह से होते हैं, ग्रच्छी तरह से खाने के लिए न्युटिएट नहीं मिलते, अच्छी तरह से उनकी व्यवस्था नहीं होती, सारी जनकी हाईजीनिक कंडिशस नहीं होती, इसकी वजह से भी काफी बीमारियां होती हैं। (स**मय की** घंटी) तो उसके संबंध में भी हमें काफी धच्छी तरह से सोचना चाहिए है

THE VICE-CHAIRMAN (SHRI-MATI SUSHMA SWARAJ): Private Members' business is over for day. If you want, you continue your speech next time.

Now, I have the second Supplementary List of Business before me. Paper to be laid on the Table-Shri Shantaram Potdukhe.

PAPER LAID ON THE TABLE-Contd.

Notification of the Ministry of Department of Revenue)

THE MINISTER OF STATE THE MINISTRY OF FINANCE (SHRI on Badnera-Wardha section of Central Railway

SHANTARAM POTDUKHE: Madam, I beg to lay on the Table a copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 679(E) dated the 17th July 1992, exempting sons who have been resident outside India from the obligation of surrender of their foreign currency assets held abroad when they return to India together with an Explanatory Memorandum thereon. [Placed in Library. See No. LT-/92.1

CLARIFICATIONS ON STATEMENT RE. DERAILMENT OF 8033 AHME-DABAD-HOWRAH EXPRESS ON BADNERA-WARDHA SECTION OF CENTRAY RAILWAY

THE VICE-CHAIRMAN (SHRI-MATI SUSHMA SWARAJ): Now. clarifications on the statement by the Minister of Railways. Shri V. Narayanasamy ...Not here. Shri Naresh Yadav.

भी राम नरश यादव (उत्तर प्रदेश): महोदया, जो रेलवे की यह घटना घटी, वह बहुत ही दुखद भ्रौर चितनीय रही श्रीर जो लोग इसमें मरे, उससे इस पूरे सदन की समवेदना है थ्रौर साथ ही साथ यह है कि धाये दिन ऐसा देखा जाता है कि रेलवे की कहीं न कहीं घटनार्ये हुआ करती हैं। उसमें जानें जाती हैं। उसके बाद फिर बयान हम देते है भीर बयान देने के बाद फिर वहां से मामला ठंडा पड जाता है।

ऐसी स्थिति में जो यहां पर घटना घटी है, पैरा दो में जिस तरह कि जो सरकार को रिपोर्ट मिली भ्रौर उसके बाद माननीय मंत्री जी गये, दूसरे श्रधिकारी भी गये, मौके पर जाकर के सारी चीजों को देखा। तो वहां पर जो आया है, वह यह है कि फिश प्लेट्स, नट-बोल्ट्स भ्रप भ्रीर डाऊन ट्रैक के सब हटा दिये गये ये श्रीर फिल प्लेट्स हटा दी गई थीं, सब चीजें कुछ इधर-उधर बिखरी पही यीं।

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मैं जानना चाहता हूं कि बैसे तो श्राप जांच करवा रहे हैं, लेकिन श्राजकल जिस तरह से श्रातकवादी गतिविधियां हो रही हैं, एक्सप्लोसिव सब्स्टांस का इस्तेमाल किया जा रहा है, उन सारी चीजों को ध्यान में रखते हुए क्या ऐसा कोई षडयंत्र नहीं है कि कहीं इस रेल की पटरी को उड़ाने की साजिस तो श्रातंकवादियों द्वारा नहीं की गई।

मैं जानना चाहता हूं कि क्या माननीय मंत्री जी का उघर भी ध्य न गया है, श्रौर यदि नहीं गया, तो इस प्रश्न पर भी जांच करवाने का काम करें इस बिंदु पर कि क्या यह भी संभावना है कि नहीं, क्योंकि श्राजकल जिस तरह में श्रातंकवादी गतिविधियां तेज हो रही हैं सारी जगह, उससे जरूर यह संभावना बनती है कि हो सकत है कि इस घटना में भी इस तरह से उन लोगों का हाथ हो श्रौर सरकार को बदनाम करने के लिए श्रौर डी-स्टेबिलाईज करने के लिए श्रौर डी-स्टेबिलाईज करने के लिए इस तरह की सारी साजिशें रची जा रही हों। इस बिंदु पर भी जानकारी करने का काम करें।

दूसरा प्रक्त में यह उठाना चाहता ह कि इसमें जिस तरह से सारी चीजें हो रही हें, जांच बैठती है और रिपोर्ट आती है, लेकिन उस पर कार्यवाही क्या होती है, क्योंकि हम तो बयान दे देते हें, लोग प्रक्त पूछ लेते हैं। मंद्री जी जवाब भी दे देते हैं, फिर इसके बाद जो जांच की रिपोर्टस ब्राती हैं, उन पर सरकार की तरफ से क्या कार्यवाही की गई, या रेलवे विभाग द्वारा क्या कार्यवाही की गई, इस बारे में सदन को कोई जानकारी नहीं पहुंचती । इसनिए मैं जानना चहता ह पिछले संदर्भ में, जिस तरह से घटनायें घटी, बहुत सी जांच बिठाई गई, रिपोर्टस **ब्राई। क्या उसको ध्यान में रखते हुए** इस रेलवे लाईन की सुरक्षा के लिए भी क्या रेल विभाग से ऐसी कोई व्यवस्था की गई थी ताकि रेल की पटरियों की देखरेख हो सके, कोई इस तरह की बात न हो सके?

तीसरा प्रश्न यह है-एक तो प्रश्न यह खड़ा होता है इसमें, जैसे रेल की पटरी है, रेलवे विभाग की तरफ से उसकी सर्वेलेंस भी होती है, दराबर उसके किनारे पटरियों पर प्रभासन व्यवस्था भी होती है।

मैं जानना चाहता हूं कि प्राख्यिर इस रेलवे लाईन पर क्या सरकार को तरफ से कोई सुरक्षात्मक व्यवस्था पहले की गई थी, और ग्रगर नहीं की गई थी तो क्यों नहीं की गई थी?

क्या पैट्रोलिंग की व्यवस्था है कि नहीं है श्रीर अगर नहीं है तो क्या नहीं है ? श्रीर क्या आगे इस बात को ध्यान में रखते हुए रेलवे लाईनों की पैट्रोलिंग की विशेष व्यवस्था करेंगे या महीं करेंगे, यह हम जानना चाहते हैं।

इसके बाद जिस तरह से अभी तक-मेरा तो सचमुच में कहना यह है कि जहा पर यह घटना घटी है वहां से लेकर ग्रगला स्टेशन ग्रीर बीच का स्टेशन, उसके बीच के जो कर्मचारी और ग्रधिकारी हें, कर्मचारी तो बेचारे छोटे होते हैं वे क्या करें, अधिकारी ही दोषी है, क्योंकि लगता है कि शिष्टिकारियों न जांच-पड़ताल करने में ग्रौर उसकी देखरेक करने में कोई लापरवाही बरती है। क्योंकि जब पिछली बार भी कई जगह पर एक ही लाईन पर घटना घटी तो हम लोगों ने सवाल उठाया था कि सरकार की तरफ से ग्रब रेल पटरियां की रखवाली के लिए क्या व्यवस्था की जा रही है। ग्रगर यह व्यवस्था नहीं की गई तो वहां के जो दोषी प्रधिकरी हैं उनके खिलाफ सरकार ने क्या का^ईवाई की हैं, यह मैं जानना चाहता हूं? क्योंकि कितनी बड़ी घटना हो जाए, लोग मर जायें, नुकसान हो जाए, काल में ायें ग्रौर हम लोग यहां बैठ करके चिंता व्यवत करें ग्रीर पूरे देश लोग समझे एक ऐसी व्यवस्था हो जाए कि हम गाड़ी पर क्यों चलें, इस तरह किसी न किसी ग्रादमी को मजबूर हो कर चलना ही पड़ता है, इसलिए इस बात को अधान में रखते हुए क्या

Statement re. Derailment of 8033 Ahmeda-

सरकार कोई कदम उठाने जा रही है? साथ ही साथ, जो लोग मरे भी है, ठीक है सरकार के कुछ नाम्ज बने हुए हैं उसके आधार पर उन लोगों को दो लाख और कुछ और इस तरह की व्यवस्था करती है, लेकिन विशेष रूप से सवाल यह आता है कि बेचारे निर्दोष लोग जो मर गए उनका तो कोई दोष नहीं था, तो ऐसे लोगों के परिवारों के लिए भी सरकार क्या कदम उठाने जा रही है, मुख्य बात यह है क्योंकि सहानुभूति के आधार पर भी और वैसे भी उस आधार पर क्या व्यवस्था करने जा रही है, यह जानना चाहता हूं?

त्राखिरो बात यह है कि भविष्य में रेलवे विभाग इतना बड़ा है एशिया का इतना बड़ा है एशिया का इतना बड़ा और इतने बड़े उद्यम में अगर इस तरह की बात होती हैं तो लोगों को थोड़ा संदेह पैदा होता है, इस लिए इसको ध्यान में रवते हुए भविष्य में सुरक्षात्मक व्यवस्था के दृष्टिकोण से क्या-क्या उठाने की योजना इस सरकार ने बनाई है, वह भी हम जानना चाहते हैं।

THE VICE-CHAIRMAN (SHRI-MATI SUSHMA SWARAJ): Shri Anand Prakash Gautan not present

Shri Vithalbhai Patel.

SHRI V. NARAYANASAMY Pondicherry): Madam, my name?

THE VICE-CHAIRMAN (SHRI-MATI SUSHMA SWARAJ): At the end I will call you. I called you. You were not present then.

SHRI V. NARAYANASAMY; Madam. will you call the first name at the end?

THE VICE-CHAIRMAN (SHRI-MATI SUSHMA SWARAJ): No, no. I called your name. Your were not present. You were absent. You were not present. That is why I am saying that I will call you at the end.

SHRI VITHALBHAI M. PATEL (Gujarat): Madam, the Ahmedabad-Howrah Express is a long-distance train, but, unfortunately, its second-

class coaches are very old. The life of the coaches has already expired. Such type of coaches should not be used in long-distance trains. I have written a letter to the hon. Railway Minister about the pitiable condition of this Ahmedabad-Howrah Express train. There is now after. The coaches are also very old. Their life has already expired They are poorly main. tained. The Ministers reply what the bureaucrats dictate them. They themselves do not enquire. When we Members of Parliament write to you that this is the condition of this particular train, you should believe us because we know it, we have personally seen it I have travelled by it. So, I am saying this

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Number two, he has said the compensation Let me him that the procedure is so bad that it is very difficult for the victims to get compensation. I reminded about the Karnataka Express accident which had taken place more two-and-a half years or three years ago. I know that one victim has not got the compensation so far. Railway Minister, the Karnataka Express accident took place three years back Two children, minor children are there, whose mother died. Their grandmother is looking after them. I myself and two other MPs wrote to the Railway Minister to pay compensation to the old lady, the grandmother. Yet she has not got it. She has to bring a certificate from the The old lady, uneducated lady has been asked to bring a certificate from the court. She went to Lucknow because the tribunal was at Lucknow. At Lucknow she approached some lawyer. The lawyer demanded 20,000. This lady says, "I do not have How can I pay Rs. 20,000?" Rs. 200. In such cases, Mr. Minister, way you have to find out. Give legal aid to the victim and see that the case is disposed of. Even after years of the railway accident if the old lady does not get the compensation, then, what is the use of the compensation?

Clarifications on the Statement re. Derailment of 8033 Ahmeda-

[Shri Vithalbhai M. Patel]

It is your duty, not of the relatives of the victims to find out the way to get the compensation. There may be a number of cases where the compensation might not have been paid vet, but this case we know, because it came to us. So, my request to the hon. Minister is that the compensation should be paid promptly to the next of kin of the victims. Secondly. coaches whose life has expired, should be removed from the Ahmedabad-Howrah train

श्री जगदीश प्रसाद माथ्र (उत्तर प्रदेश) : महोदया, इस दुर्घटना के संबंध में मुझे कुछ संदेह हो रहा है ग्रीर यह वयान में भी कहा गया है कि शायद यह जानबुझकर की गयी दुर्घटना है यानी सैबोटेज की इस में संभावना है और यह भी कहा जा रहा है कि कुछ लोगों को पकड़ा गया है। तो मैं माननीय मंत्रीजी से पूछना चाहता हूं कि रेलवे मंत्रालय का क्या संदेह हैं ? इस सैबोटेज के क्या कारण हो सकते हैं ? क्या मजदूरों श्रीर कर्मचारियों की कोई मांगें ऐसी हैं श्रयवा ये लटेरे हैं या पंजाब के स्रातंकवादियों से संबंधित कोई व्यक्ति है। मेरा ग्राग्रह यह होगा कि इस सैबोटेज में टेरेरिज्म या टेरेरिस्ट्स का कोई हाथ है या नहीं, इसे गहराई से देखा जाना चाहिए। इसलिए केवल रेलवे के जो लोग हैं, वह इंक्बायरी करें यह पर्याप्त नहीं है । रेलवे के लोग या रेलवे सेपटी सर्किल तो इंक्वायर केवल इस बात की कर सकती है कि क्या किसी कर्मचारी ने ग्रपनी इयुटी से हटकर काम किया है, लेकिन इसका जो वास्तविक उद्देश्य है कि यह क्यों किया गया हैं, यह रेलवे डिपार्टमेंट खोज नहीं कर सकता। **ग्राप ग्राफिसिथली चाहें या न चाहें** लेकिन मेरा कहना यह है कि सी०बी० ग्राई० ग्रथवा पुलिस के किन्हीं ग्रधिकारियों के माध्यम से यह जांच कराई जानी चाहिए क्योंकि हो सकता है कि इसमें श्रातंक-वादियों का कहीं-न-कहीं हाथ हो। मेरा यह आग्रह नहीं है कि भ्राप यह इक्वायरी की रिपोर्ट जनता के सामने रखें। ग्रगर रख देंगे तो बहुत ग्रच्छा होगा, लेकिन सरकार को, विभाग को यह जानकारी मिल जाय कि वास्तव में इसमें किन्हीं ग्रन्य

bad-Howrah Express on Badnera-Wardha section of Central Railway कारणों का हाथ नहीं है जैसाकि म्रातकवादियों का कहा है।

दूसरे, क्या ऐसे भी कुछ प्रमाग पाए गए हैं कि जो लोग रेलवे हैक की देख-भाल करते हैं जिसमें कि ग्रापके पर्मानेट वे इंस्पेक्टर (पी.डब्ल्.ब्राई.) भी होते हैं ग्रौर उसके साथ में गेंगमेन होते हैं तो इनमें से किन-किन की जिस्सेदारी थीं ? वह जिम्मेदारी फिक्स करते की क्या कार्यवाहा की गई है या नहीं की गई है? अगर नहीं की गयी है तो की जानी चाहिए, खास तौर से जो भी पी०डब्ल० म्राई० है उसकी जिम्मेदारी है। किर **ब्रापने कम्पेनसेशन की बात कही है ब्रौर** कहा है कि कम्पेनसेशन 16 हजार से । लाख 80 हजार तक हो सकता है। तो वास्तव में कम्पेनसेशन कितने लोगों को ग्रौर किदना-कितना दिया गया है या दिया जाने वाला है ? मेरा विनध **ब्राप्रह है कि ब्रगर ब्रापने ब्रभी ब्रभी** यह फिक्स नहीं किया है तो एक-एक म्रादमी के लिए फिक्स करिए ग्रौर जल्दी-से-जल्दी उनको पैसे की ग्रदायगी की जानी चाहिए।

श्रीमती सरला माहेश्वरी (पश्चिमी नंगाल) : माननीय उपसभाष्य**क्ष महोदया,** मैं इस दुखद रेलवे हादसे ५**र गहरी** चिंता त्यक्त करती हं ग्रौर शोक संतप्त परिवारों के प्रति प्रपंनी गहरी सहानुभति भेजती हं।

महोदया, मुझे श्रफसोस एक बात का ग्रीर भी है कि ये रेलवे हादसे ग्रब हादसे नहीं रह गए हैं, यह अबे रोजमर्रा की सामान्य बात हो गई है। मैं यह जानना चाहती हूं कि भ्राखि ऐसा क्यों हो रहा है ? क्या हमारे रेल मंझालय का नजरिया इन हादसों के प्रति निर्मम हो गया है ? क्या इन हादलों को बह बहुत ही उपेक्षित इंग से नहीं ले रहे हैं ? उपसभाध्यक्ष महोदया, मझे तो यह लगता है कि पिछले एक हमारी सरकार जिन नीतियों पर चल रही है और जिसके चलते यह कहा जा रहा है कि सरकार कोई धर्मशाला नहीं है, समाज कल्याण के कामों के प्रति सरकार का कोई दायित्व नहीं है।

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... और चुंकि रेलवे की सुरक्षा समाज कल्याण के अन्तर्गत श्राती है, नागरिकों की सुविधावें समाज कल्याण से सम्बधित हैं और इसीलिये ब्राई∍एम**ःएफ**० ब्रौर वर्ल्ड बैंक के निर्देशों पर चलने वाली हमारी सरकार रेलवे सुरक्षा की ग्रोर कतई ध्यान देना आवश्यक नहीं ममझती। शायद उनके स्नाकास्रों से उनको ऐसा ही निर्देश मिला है अन्यथा क्या कारण है कि ह<mark>मा</mark>री सरकार ग्रौर हमारा रेलवे मंत्रालय लगातार इस तेज गति से रेल यातियों पर बोझ डाल रहा है. टिकटों का दाम लगातार बढाया जा रहा है थ्रौर बदले में सुविधाशों को श्राप देखें तो मुविधाम्रों की गति ठीक उल्टी दिशा में चल **रही** है?

उपसभाध्यक्ष (अतमतः सबमा स्थराज) : सरला जी, ब्राप ग्रपना स्पष्टीकरण मंत्री जी के वक्तव्य तक सीमित रखें ज्यादा ग्रन्छा होगा।

श्रीनती सरका माहेश्वरी : मैं उनके वक्तव्य तक ही सीमित रख रही है। चुंकि, उपसभाध्यक्ष महोदया, मैं इसको बिल्कुल तकमीकी नहीं बनाना चाहती क्योंकि यह हमेशा का मामला है इसलिये मैं चाहती हं कि थोडी गंभीरता में जाकर मंत्री जी इसका जवाब दें 🗓 महज तकनीकी मुद्दे उठाना मेरा मकसद नहीं है, इसलिये मैंने पहले ही कहा कि तक्तीकी महे उठाना नहीं चाहती ।

तो, जपसभाध्यक्ष महोदया, मैं मंत्री यह जानना चाहंगी कि रेलवे *•*यापक स्रक्षा का इन्तजाम करने क्या उनके पास कोई ठोस प्रारूप है या नहीं? क्या वह किसी योजना पर बातचीत कर रहे हैं य नहीं ?

उपसभाष्यक्ष महोदया, जब यह घटना घटी, हालत यह है कि न गपुर के पास में यह घटना पांच बजे घटी ग्रौर सात नागपूर स्टेशन पर कोन करके लगान की कोशिश की गई कि पता

हैं कौनसे डिब्बे पटरी से उतरे हैं तो नागपुर स्टेशन इस अंबात की जानकारी देने के लिये र तैयार हैं नहीं था। उसको मालम ितक है नहीं या बे कि की नसे डिब्बे रेखबे की पटरी में उतरे हैं। इतनी गफलत हो, बहा मुख्या ने जहाँ 🚾 चल रही। इंतजाम क्या होंगे ?

उपसभाध्यक्ष महोदया, मंत्री महोदय ने कहा है कि तोड-फोड की घटना थी या ऐसा ही कुछ था। तो मैं यह जानना चाहती रे हं कि श्रापने ग्रपने वक्तश्य में कहा है कि 10 वारीख को प्राप जांच गर कर रहे हैं ग्रौर भाज 17 तारीख है, क्या मंत्री महोदय के पास इस हफ्ते भर में कोई ऐसी प्रारंभिक जांच के संकेत भिन्न रहे हैं, जिनसे पता चले कि यह तोड़-फोड़ की कार्यवाही करने वाले कौन थे ? कौनसे तत्व इन गितिविधियों में लिप्त थे ? ताकि^{शु}ंसही चेहरे हंमारे सामने आ सकें।

इसी के साथ, उपसभाध्यक्ष महोदया, (समय की घंटी) श्रापकी घंटी भगातार बजती जारही हैं।

उपत्रभाष्यक (श्रीमती सवमा स्थराज) : ग्रापके वारे में पहली बार बजी है।

श्रीमती सरला माहेक्थरी : इस हादसे से जो भी परिवार पीडित हये हैं, उनको त्रन्त मुद्रावजा दिया जाना वाहिये और भी व्यवस्था जल्दी से चिकित्सा की. जल्दी की जानी चाहिये। वनतन्य में हमारे पास जरूर ग्राजाता है कि यह व्यवस्था की जा रही है, लेकिन हकीकत देखें तो पता चलता है कि जाकर कुछ नहीं पर्हचा। इसलिये तक चाहंगी कि मंत्री महोदय इस बात पर खलामा कर दें कि भी यहां সিন सुरक्षा नियमों के तहत मुद्रावजा देना है, वह उनको उन तक पहुंचा है या नहीं ? अन्य**वाद** ।

THE VICE-CHAIRMAN (SHRI-MATI SUSHMA SWARAJ): Gurudas Das Gupta, not present. Shri Bhubaneswar Kalita, not present. Shri N. Giri Prasad

Clarifications on the Statement re. Derailment of 8033 Ahmeda-

SHRI N GIRI PRASAD (Andhra Pradesh): Madam Vice-Chairman, it is very unfortunate that a railway accident took place involving Ahmedabad-Howrah express train on the 9th This is not the first time that the Railway Minister is coming here and making statement. I had heard earlier also he has made statements when railway accidents took place in many parts of the country especially in South Central Railway section. Accidents took place due to sabotage and due to technical reasons. were many reasons. I am afraid if this type of accidents go on taking place and every time the Minister here and makes a statement, it is not going to solve the problem, I want to know what steps the Railway Ministry is taking to prevent such accidents? May I know from the Minister whether this accident near Nagpur took place due to sabotage by some people? If so, who are those people? What steps the Railway Minister has taken to arrest the culprits involved in the sabotage because in those parts . It is bordering our State also-there are some elements who are bent upon creating problems of this type. There was the burning of a railway bogie in which some 70 or 80 people killed. There were some other accidents also of this type. The hon. Minister must be knowing about them because he also comes from the same When there are such prob-State lems, the Government and the Railway Ministry should take clear and concrete steps to solve them because the safety of passengers is involved. Of course, numerically, these accidents are not more nowadays. non-maintenance or non-renewal tracks, and non-maintenance of bogies and rolling stock create more problems. Also, the Government or the Railway Ministry has completely faied to motivate the railway staff and about 70 per cent of the accidents take place because of their negligence, according to their reports. In such conditions, what are the steps Railway Ministry is taking to motivate the staff to be conscious about

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the posible dangers or the accidents that are likely to take place so that preventive measures can be I am afraid, the Railway Ministry is taking a complacent view of comparing the number of accidents with the distance travelled, kilometre-journey or something like that. It should not be like that. Whether the number of accidents is increasing or not is not the criterion. The number of passengers killed or injured in such accidents is slowly increasing year by year I have personal knowledge of such accidents. Once had to travel by a particular train. But, because of an accident involving some other train, there was some dislocation and I had to take to some other mode of transport. A lot dislocations take place because of railway accident. After every accident, the fear of an accident among passengers stays for one or two months. It takes one or two months for them to forget the accident In this context, I would like to know from the Minister what steps he is going to take in the coming months or years to renew the assets like the rolling stock and tracks and to prevent sabotage by the elements who are bent upon doing that

I also understand that there is delay in payment of compensation by the Railways to the next of kin of the people killed in accidents or the people who are injured in accidents. In some cases, it seems, delay is inordinate. Why should the Railway Ministry take so many years or months to settle claims? are aware of the people who killed. It does not need any big evidence to prove the death. And local authorities like Collectors consulted if necessary. On such consultation, they can pay the compensation It is a simple affair For that, why should they take so many months or years?

Clarifications on the [RAJYA SABHA] bad-Howrah Express 355 Statement re. Derailment of 8033 Ahmeda-

I request the hon. Minister to consider all these problems and assure people that such accidents will not take place. I also hope that would tell us what possible steps will be taken by the Ministry prevent such accidents and save the lives of people.

SHRI V. NARAYANASAMY: dam Vice-Chairman, if we go through the statement of the hon. Minister, we find that in respect of the acident that took place between Badnera and Wardha junctions, prompt action was taken by Railway officials for immediate relief operations and the Minister also visited that place. But, unfortunately in the Central Railway, the number of accdents is increasing year by year. The figure shows that the number of accidents during the last six months has increased as compared to the previous years. is the reasons for it? According to the report that is available, this incibecause the dent has taken place fishplates were found to have removed and it appears to have been a clear case of sabotage. The hon. Minister in his statement stated that the sabotage has been predicted and an enquiry has been ordered. I would like to know from the hon. Minister whether any preliminary enquiry has been conducted. If so, what is the report of the preliminary enquiry?

According to the statement of the hon, Minister, about 14 persons lost their lives and another 20 sustained 20 persons, Out of these . injuries. some have sustained serious injuries. I would like to know whether there was any more casualty out of these injured persons in spite of the medical aid that has been given to them. The Commissioner of Railway Safety has been ordered to hold an enquiry. The Committee has been constituted on 10th of July. What is the time-limit that has been given to the Commissioner of Railway Safety to submit the report so that further action can be taken in this regard Has any person been arrested for removing the

fishplates? Above all one question remains. What are the reasons for such accidents? In the Central Railway, as the hon. Member, Mr. Vithalbhai Patel, said, the bogies are old; creaking sound is there; the passengers amenities are not given and no proper care has been taken to maintain the bogies properly. As far as the Central Railway is concerned there are a lot of complaints about

the management of the affairs of the

to know from the hon. Minister as to

Therefore, I would like

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what are the reasons for large number of accidents in that sector which have been increasing year by year. The hon. Minister has to answer this point.

Railways.

As far as compensation is concerned, I am glad the hon. Minister has said that the amount of compensation payable in case of death and in case of injuries which deprive a person of all capacity to do any work is Rs. 2 lakhs. This amount will be given to their kith and kin. A sum of Rs. 1,80,000 will be given to those who have sustained serious injuries. (Interruptions)

SHRI VITHALBHAI M. PATEL: The injured people have got only Rs. 5,000. (Interruptions).

THE VICE-CHAIRMAN (SHRI-MATI SUSHMA SWARAJ): The Minister will reply.

V. NARAYANASAMY: If SHRI the persons who have sustained grievous injuries got only Rs. 5,000, then it is a serious matter. It should increased suitably. The compensation of Rs. 2 lakhs which has announced is not fixed amount. It is not an amount which has been gven to the passengers who were travellng in that train. The amount of compensation should be increased considera-If those persons who have received grievous injuries have been paid the compensation as menment of 8033 Ahmeda-

tioned by the hon. Minister in the statement, then that is a very serious matter. Every now and then, when an accident takes place, the hon. Members' demand is that the compensation should be increased. Therefore, it should be at least Rs. 3 lakhs for the kith and kin of those have died and those who have received permanent disabilities, whose limbs have been amputated, should be given at least Rs. 1.50.000 should be the compensation amount which the Railways has to In the past, whenever an accident took place, it was only when the Members demanded the increase that the compensation amount was increased. That should not be the case. Just like the air ways. They have to the compensation amount at a higer slab and they have to pay the amount. There should not be any delay disbursing the amount to the victims who suffered injuries and to the kith and kin of the persons who died in the accident.

मोलाना ग्रावेद ला खान आजमी (उत्तर प्रदेश) : शक्रिया मेंडम । ग्राजकल जिस तरह से ट्रेनों के हादसात हो रहे हैं, उनके बारे में हकमत और पुलिस श्रफसरान को तरफ से अक्सर इस तरह का इजहार किया जाता रहा है कि यह म्रातंकवादियों द्वारा काम ग्रंजाम किया जा रहा है ग्रीर जिस तरह से यह ट्रेन दुर्घटना हुई है, जिसमें 14 ग्रादमी मारे गये, 20 ग्रादमी घायल हये हैं, मैं मिनिस्टर साहब से जानना चाहता हं कि घायल लोगों को ग्रस्पताल ने जाने के लिये फौरन कार्रवाही न होने के कारण घायलों में भी कुछ लोग मरे हैं । इस तरह की बातें भी सामने ग्रा रही हैं । सच्चाई क्या है, उनको ले जाने में क्यों हुई, इस बात का सरकार क्याजवाब देरहीं हैं ग्रौर तसकी सच्चाई क्या है ? दूसरी बात जो बहुत जरूरी है वह यह है कि ट्रेनों में भी ग्रातंक-वादियों ने लोगों की मारा है। कई बार भ्रांतंकवादी ट्रेनों पर हमला कर चुके हैं भौर कई बार भ्रातंकवादियों ने

पटरियों को उखाड़ा या टेनों के जग्ने से पहले उनमें बम भी एखें। इस तरह उनमें बम ब्लास्ट भी हो सकता हैं। उन लोगों को इन हादसात से बचाने के लिये क्या तदबीर गवर्नमेंट लगा रही है या उनको रोकने केलिये क्या काम करने जा रही है। जहां वक्त से ट्रेनों को चलना है उनमें भ्रातंकवादी बम रख सकते हैं, इससे बचाने के लिये भीर पटरियों की मुस्तकिल करने टेनों की के लिये सरकार क्या कर रही है? इसके लिये मस्तकिल इंतजाम नहीं करेंगे तो ऐसे हादसात जिन के जिरए लोग मरे हैं उनको ग्राप रोक नहीं पायेंगे । मैं जानना चाहता ह कि गवर्नमेंट के पास क्या तरकीब है इसके लिये। इसके साथ ही जो लोग मरेहैं, उनके लिये **जैसा** नारायणस्वामी जी ने मुतालबा किया है कि 3 लाख रुपया दिया जाय, वह दरुस्त है, वह उनको दिया जाना चाहिये।

श्री मोहम्मद खलीलुर रहमान (ग्रांध प्रदेश) : मैडम, यह इतहाई अफसोस की बात है कि पिछले 6 महीनों में जहां तक ट्रेनों के हादसात का सवाल है, दिन ब दिन इनमें इजाफा होता चला जा रहा है। हो सकता है इसमें सेबोटाज हो जैसा कि शुबहा किया गया है । जो वाकया 8 दिन पहले हुम्रा, कुछ तो इसकी प्रिलिमिनरी इंक्वायरी हुई होगी, कुछ तो सामने भ्राना चाहिए। थ्रगर मेबोटाज है तो जो लोग इस तरह की हरकत किए हैं क्या उनमें से किसी की गिरफ्तारी इन सात आठ दिनों में ग्रमल में श्राई है यह मैं पूछना चाह रहा हूं। श्रगर सैबोटाज नहीं है तो यह देखिये कि क्या हमारी फिश प्लेटें, हमारी लाइनें इतनी कमजोर हो गई हैं कि हमारी फास्ट ट्रेन के काबिल हीं हैं कि बिना एक्सीडेंट के हमारी फास्ट ट्रेन उन पर चल सकें ? यह सेंट्रल रेलवे या बेस्टर्न रेलवे या सदर्ग रेलवे का सवाल नहीं है। पूरी रेलवे इस किस्म की हो गई है. पूरी **रे**लवे में इतनी कमजोर **टै**क्स डोली गई है। जरूरत इस बात की है कि इन ट्रैक्स को मजबूत बनाने की तरफ हमारी रेलवे मिनिस्ट्री ग्रौर रेलवे विभाग तवज्जह दें ।

अभी दो तीन महीने पहले हमारे का विट सेक्टर में जो एक्सीडेंट हुआ था वह एक्सीडेंट निहायत भयानक किस्म का था । मैं जाना चाहता हूं कि जो सैंबरंग की कोशिशें हैं उनको खत्म कों के लिये आप क्या कर रहे हैं? वर्ष उनकी निगरानी कर रहे हैं, ट्रैक्स की निगरानी कर रहे हैं ताकि इस तरह की कीशिज करने वालों को इस किस्म का शीका न मिले।

ती तरी चीज यह है कि श्राम तौर पर ंपेंसेशन बढ़ाने का मतालबा किया ज एहा है। वह बिल्कुल सही बात है कि मानाबन की। कपनसेशन एक्ट के मुताबिक तो मिलेगा ही। लेकिन इससे हरकर मैं पूछना चाहता हूं कि इमी-डिएट रिलीफ के तौर पर श्रापने मरने वारों के नजदीकी को क्या दिया है जो इंड हैं उनको क्या दिया है ? मैं यही जानत चाहता हूं। श्रुकिया।

MINISTER OF STATE IN THE THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): Madam Vic - Chairman, it is really painful for me to address this august House on the occurrence of accidents particularly this accident which has taken place on 9th July. Hon. Member, Shr J.P. Mathur, said that whatever inquiry had been ordered should be ind pendent of Railways. The Commi sener of Railway Safety who cor lucts the inquiry is an independer tatutory authority working uncer the Ministry of Civil Aviation. Of course, prima facie there was sabotuge because of the removal of fish However, immediately on pla es. 10th July the Commissioner of Railwar Safety started conducting inc tiry and he has almost finished it and he has to submit his report. So, the question of preliminary inquiry does not arise now because the final incurv which the Commissioner is to lo has been conducted.

Madam, another aspect is about the compensation. There were fourteen

The state of the s

deaths. Member, Azmiji, Hon. asked about the number of persons died on the way to hospitals. has died on the way to hospitals. Medical relief vans rushed to spot immediately, apart from the local doctors who also came there. had taken assistance from the nearby military camps so much so that all the injured persons were immediately removed to Sevagram Hospital and other hospitals and I have seen personally Later on one person died; that is how the total number of the dead has come to 15.

Madam, as per our Act, ex-gratia is paid to the relatives of the dead and the injured also; for the dead Rs. 10,000 are paid, for grievous injuries Rs. 2,500 and for trivial injuries Rs. 1,000. This does not cover the compensation. Compensation is really a factor....

SHRI VITHALBHAI M. PATEL: Were the victims of Karnataka Express paid Rs. 10,000? You have not paid them.

SHRI MALLIKARJUN: Kindly permit me. So far as compensation is concerned, proper claim has to filed before the Tribunal and naturally in some cases it may be difficult also because no lawyer may be coming forward. Even if a lawyer comes forward he may take a share of the compensation which the victim gets. So, this is the laid down pro-Earlier it was taking a lot of time because the Court had nominate a judge to dispose of the cases. Now, we have our own Tribunal and the processing of compencases has been hastened. sation Railway authorities immediately inform the relatives and friends of all the dead and injured people so much so that they can take care of certain things. So far as the hon. Member's question regarding payment of compensation to the victims of Karnataka Express is concerned, I cannot say anything unless a claim petition filed before the Tribunal; then only

[Shri Mallikarjun]

the compensation will be paid.

SHRI VITHALBHAI M. PATEL: The poor lady had got to pay Rs. 20,000 to her lawyer. Why don't you provide her a lawyer?

THE VICE-CHAIRMAN (SHRI-MATI SUSHMA SWARAJ); Have you got any knowledge of this fact?

SHRI MALLIKARJUN: Madam, this is not in my knowledge. For the first time this has come to my knowledge. I will see what best can be done.

SHRI VITHALBHAI M. PATEL: She had been to Shri Jaffer Sharief also. But nothing has happened so far. Why are you misleading the House?

SHRI MALLIKARJUN: I am not misleading the House Kindly bear with me.

SHRI VITHALBHAI M. PATEL: She has not got even a single paise.

THE VICE-CHAIRMAN (SHRI-MATI SUSHMA SWARAJ): The hon. Member is stating it on the floor of the House. You don't have any knowledge of the fact...

SHRI MALLIKARJUN: I am not misleading the House. Let there not be any misunderstanding.

THE VICE-CHAIRMAN (SHRI-MATI SUSHMA SWARAJ): You gather the information and supply it to him.

SHRI MALLIKARJUN: That is what I am saying.

THE VICE-CHAIRMAN (SHRI-MATI SUSHMA SWARAJ): The Minister has no knowledge of the fact.

SHRI VITHALBHAI M. PATEL: Three MPs have written letters.

] bad-Howrah Express on Badnera-Wardha section of Central Railway

THE VICE-CHAIRMAN (SHRI-MATI SUSHMA SWARAJ): But letters must not have reached him. They must have reached Mr. Jaffer Sharief. Mr. Minister, you gather the information on this and supply it to him.

SHRI MALLIKARJUN: Certainly, Since i; has come to my knowledge, I will see what can be done.

THE VICE-CHAIRMAN (SHRI-MATI SUSHMA SWARAJ): You must gather the facts and supply the facts to him.

SHRI MALLIKARJUN: Yes. This is about compensation. One hon. Membe: has asked about amputa-Ιf amputation has tion. place, its range is from Rs. 16,000 to 1,30,000 According to the capablity of the victim it will be decided by the Tribunal. So far as rolling stock is concernd, it is true that in Indian Railways there are some overaged coaches. We are still repairing them and trying to use them. More than 5000 coaches are like that We have planned to replace them. Apart from that we regularly attend to the maintenance of the rolling stock, whether a locomotive or a coach or a wagon.

SHRI V. NARAYANASAMY: In the Central Railway accidents are more.

THE VICE-CHAIRMAN (SHRI-MATI SUSHMA SWARAJ): He is still replying. He has not finished his reply.

MALLIKARJUN: In SHRI Central Railway, I can say, in some years there are more cases of accidents and in some years less number If you want, I can accidents. 1990-91 give you the data. In there were 41 accidents due to railway staff failure in Central Rail-In 1991-92 there are 35 cases But on the contrary of accidents. because of the failure of the mechament of 8033 Ahmeda-

nical equipments. in 1990, there were 2 accidents and in 1991-92 there were 8 accidents. accidents are normally occurring because of equipment failure and also because of human failure and sometimes due to the railway staff and other lapses.

Madam, the measures which we are taking are equally important, like we are taking intensive inspection of stations, cabins, level crossings, signalling and telecom gears, maintenance of depots, coaches wagons and locomotives, extensives, counselling and training of staff of various departments with special reference to safe running of trains, proper maintenance of assets intensive monitoring of the working of sensitive categories of staff such as drivers station masters, surprises checks against carrage of inflamable and explosive material in passenger trains, inspection of different Zonal Railways by two-level Central safety teams from the Railway Board, contributing emphasis on renewal and rehabilitation of overaged assets particularly track bridges, rolling-Madam, in the Eighth Plan period we have allocated Rs. 4500 crores for the renewal of tracks. It is not fair to say that the Railways do not pay attention to the tracks because the whole engineering system devotes its time to the proper maintenance of the tracks which is required. Regularly, essentially permanent way inspector moves on key-man moves on it. They check up if there is any flaw in the tracks, whether fish-plates or nutbolts and apart from that (Interruptions)

श्री राम नरेश यादवः ट्रेक सुरक्षा के लिये क्या कदम उटा रहे हैं ?

Regularly the condition of the track is found out by using certain The machinery helps machinery. to find out fractures in the tracks, so much so that we can avoid derailment of trains.

THE VICE-CHAIRMAN (SHRI-MATI SUSHMA SWARAJ): Regarding safety of railway tracks, he wants to know what measures are being taken.

SHRI MALLIKARJUN: The Rail. way tracks are regularly patrolled by the permanent way inspector, key-men etc. For example, in the sensitive areas like Punjab about 5000 people patrol the tracks regularly. So this is a regular continuous process. It is not that the railways become conscious of it only after an accident takes place. The railways are conscious of maintaing the tracks properly. For that reason regular patrolling is done. They check up everything. This accident actually occurred within half-an-hour. lier, before the occurence of this accident a goods train had passed \mathbf{The} from there. sabotage took place within half an-hour. half-an-hour the fishplates were re. moved. Apart from this certain other measures are taken like track circuiting, inter-locking, level crossing auxillary warning system and so on and so forth. Apart from that we have a high-level safety which chacks certain things team like correct procedure for reception and dispatch of trains, correct observation of rules in automatic signalling, safety are rehalling of coaches safety precaution at level-crossing, visibility of signals, regular carriage and wagon examination, manning and safe handling of locos, maintenance of points and crossings, including emergency crossings. So all these measures are being taken. In spite of all these measures accidents occur due to various reasons. Most of the accidents take place because of human failure. Accidents because of human failure are more per cent and because of than 50 equipment falure 28 per cent. There are track and other failures also. Apart from these there are certain things which are not within the cont-

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the railways. Accidents which take place at level-crossings is an example. The users have to be a little careful but instead they rush and collide. We have given strict instructions to all the General Managers to be safety-conscious and see that accidents are reduced and also to see to the safety and security of the passengers and to see that proper amenities are provided to them. Thank you.

ALLOCATION OF TIME FOR DIS-POSAL OF GOVERNMENT AND OTHER BUSINESS

THE VICE-CHAIRMAN (SHRI-MATI SUSHMA SWARAJ): I have to make an announcement. I have to inform Members that the Business Advisory Committee at its meeting held on the 17th July, 1992, allotted Government Legislaitve time for Business as follows:---

Business

Time Allotted

- Consideration and passing of following Bills:
 - (a) The Coal Mines (Nationalisation) Amendment Bill, 1992

2½ Hours

(b) The Beedi and Cigar Wor-(Condition of Employment) Amendment Bill, 1990

and other business

- 1½ Hours
- 2. Consideration and passing of the Bhopal Gas Leak Disaster (Processing of claims) Amendment Bill, 1992, after it is passed by 4 hours Lok Sabha

Now we will take up special mentions.

मेरे पास कुछ स्पेशल मेंशंस हैं। भ्रगर भ्राप चार्हे तो इनको हम खत्म करें । दो-तीन हैं, ग्राप चाहते हैं सो इनको खत्म करें।

कई माननीय सदस्य : मन्डे को ।

उपसभाव्यक्ष (श्रीमती सुषमा स्वराज / अगर सदन की सहमति है, तो ठीक 青1

सदन की कार्यवाही सोमवार, दिनांक 20-7-92, प्रात: 11 बजे तक के लिये स्गित की जाती है।

> The House adjourned at forty eight minutes past five of the clock till eleven Monday, of the clock on the 20th July 1992